

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-52/2006/11707/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Roushan Lal,
District & Sessions Judge,
Karbi Anglong, Diphu.

Dated Guwahati, the 5th December, 2023.

Sub:- **Earned leave.**

Ref:- Your letter No. DJKA/2023/15958 Dated 04.12.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for four days from 11.12.2023 to 14.12.2023** (prefixing 09.12.2023 & 10.12.2023), **alongwith station leave permission**, has been granted subject to submission of your Leave Admissibility Report from the O/o the Accountant General (A&E), Assam. Further, you have been directed to hand over charge to the Additional District & Sessions Judge, Karbi Anglong and in her absence to the next senior most Judicial Officer available at the station before proceeding on leave.


Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-52/2006/11708-11709/A, dated 5.12.2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29 for information and necessary action. Copy of duly filled in leave application in the prescribed format is enclosed herewith.
- ✓ 2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
